

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 879/2004

(2)

This the 12th day of April, 2004

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HON'BLE SH. SHANKER RAJU, MEMBER (J)

Triloki Nath
LU-37, Pitam Pura,
Delhi.

(Applicant in person).

Versus

The Principal Secretary,
Dept. of Health & Family Welfare,
Govt. of NCT Delhi, Delhi
Delhi Secretariat I.P.Estate
New Delhi.

O R D E R (ORAL)

By Sh. Shanker Raju, Member (J)

Claim of the applicant is on the strength that though his qualifications have been recognised, he has yet to be paid NPA w.e.f. 4.12.75 and this has not been added for the purpose of his retirement benefits.

2. Several representations made have not been paid any heed to. Interest of justice would be meted out if this OA is disposed of at the admission stage itself by directing the respondents to treat the present OA of the applicant as a supplementary representation and dispose of the claim regarding NPA which has been accorded to Dr. Jalabhai in the circumstances within a period of 2 months from the date of receipt of a copy of this order. OA stands disposed of. Let a copy of this order be sent to the respondents alongwith OA.

S. Raju
(SHANKER RAJU)
Member (J)

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